

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No.32/Chd/Hry/2018

In the matter of

Nisheet Ranjan

.....Petitioner-Financial Creditor

Versus

Letstrak Tech Pvt.Ltd.

.....Respondent-Corporate Debtor

Present:: Mr.Gaurav Mankotia, Advocate for the petitioner
Mr.Pradeep Nauharria and Ms.Sapna Narang, Advocates for the
respondent.

We have heard learned counsel for the parties at length and perused the paper book with their able assistance. The petitioner is an ex-employee. Learned counsel for the respondent stated that there is a possibility of settling the matter. Accordingly, we expect the parties to meet on 07th, 08th and 09th May, 2018 at the registered office of the corporate debtor at Karnal. The meeting to take place between 10.00 a.m to 04.00 p.m. Settlement, if any be placed on record.

List the matter for further consideration on 14.05.2018.

Sd/-
(Chief Justice M.M.Kumar)
President, NCLT
Camp at Chandigarh.

Sd/-
(Pradeep R.Sethi)
Member (Technical)

May 03, 2018
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